

(12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (ii) above.
[Placed in Library See No. LT-1929/92]

(13) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India - Union government (No.11 of 1991) - (Commercial) CMC Limited under article 151 (1) of the Constitution.
[Placed in Library See No. LT-1930/92]

Statement correcting reply to USQ No. 2049 at 4.12.91 re. Light Rail Transport system in Hyderabad and Statement for delay in correcting the reply.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): I beg to lay on the Table:-

A statement (Hindi and English versions)

- (i) correcting the reply given on the 4th December, 1991 to Unstarred Question No. 2049 by Shri B. Dharma Bhiksham, M.P. regarding Light Rail Transport System in Hyderabad; and
- (ii) the reasons for delay in correcting the reply.
[Placed in Library See No. LT-1931/92]

Review on the working of and Annual Report of Delhi state- Industrial Development Corporation Ltd., New Delhi for 1990-91 and statement for delay in laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the

companies Act, 1956:-

(i) A statement regarding Review by the government on the working of the Delhi State Industrial Development Corporation Limited, New Delhi for the year 1990-91.

(ii) Annual Report of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above
[Placed in Library See No. LT-1932/92]

Notifications under Bhopal Gas Leak Disaster (processing of claims) Act, 1985 and Memorandum of understanding for 1991-92 between National Fertilizers Ltd. and the Department of Fertilizers, Ministry of Chemicals and Fertilizers

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN) I beg to lay on the Table:-

(1) A copy of the Notification No. G.S.R. 120 (E) (Hindi and English versions) published in Gazette of India dated the 24th February 1992 authorising the Commissioner, Additional; Commissioners, Deputy Commissioners and officers subordinate to the Commissioner to exercise the powers exercisable by the Government issued under sub-section (3) of section 6 of the Bhopal Gas Leak Disaster Processing of Claims) Act, 1985.

(2) A copy of the Bhopal Gas Leak Disaster (Registration and Processing of Claims)

Amendment Scheme, 1992 (Hindi and English versions) published in Notification No. G.S.R. 310 (E) in Gazette of India dated the 5th March, 1992 under sub-section (3) of section 9 of the Bhopal Gas Leak Disaster (Processing of Claims)

[Placed in Library See No. LT-1933/92]

- (3) A copy of the Memorandum of Understanding for the years 1991-92 between the National Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers (Hindi and English versions)
- [Placed in Library See No. LT-1934/92]

Annual Report and Review on the working of Council for Advancement of Peoples Action and Rural Technology, New Delhi for 1990-91 and, statement for delay in lauding these papers

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Advancement of people's Action and Rural Technology, New Delhi, for the year 1990-91 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding the Review by the Government on the working of the Council for Advancement of People's Action and Rural Technology, New Delhi for the year 1990-91.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- [Placed in Library See No. LT-1935/92]

[English]

Memoranda of understanding for 1991-92 between Andrew Yule and Company Ltd. and Department of Heavy Industry, Bharat Bhari Udyamog Nlger Ltd. and the Department of Heavy Industry etc.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): I beg to lay on the Table:-

- (1) A copy of the memorandum of Understanding for the year 1991-92 between the Andrew Yule and Company Limited and Department of Heavy Industry (Hindi and English versions);
- [Placed in Library . See No. LT-1936/92]
- (2) A copy of the Memorandum of Understanding for the year 1991-92 between the Bharat Bhari Udyog Nigam Limited and the Department of Heavy Industry (Hindi and English versions).
- [Placed in Library . See No. LT-1937/92]
- (3) A copy of the memorandum of Understanding for the year 1991-92 between the Hindustan Cables Limited and the Department of Heavy Industry, Ministry of Industry (Hindi and English versions)
- [Placed in Library . See No. LT-1938/92]

Notification under Employees State Insurance Act, 1948

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): I beg to lay on the Table:-

Copy of the Employees' State Insurance (Central) First Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 368 (E) in Gazette of India dated the 27th March, 1992 under sub-section (4)